

**PUNJAB VIDHAN SABHA**

**Bill No. 53-PLA-2016**

**THE PUNJAB WATER SUPPLY AND SEWERAGE BOARD  
(AMENDMENT) BILL, 2016**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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**BILL**

*further to amend the Punjab Water Supply and Sewerage Board Act, 1976.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Water Supply and Sewerage Board (Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Water Supply and Sewerage Board Act, 1976 (hereinafter referred to as the principal Act), in section 2, in clause (7), for the word "Chairman", the words and signs "Chairman, Senior Vice-Chairman, Vice-Chairman" shall be substituted.

Amendment in section 2 of Punjab Act 28 of 1976.

3. In the principal Act, in section 4,—

Amendment in section 4 of Punjab Act 28 of 1976.

(a) in sub-section (1), for the words "shall consist of a Chairman", the words and signs "may consist of a Chairman, a Senior Vice Chairman, a Vice Chairman, an *ex-officio* Vice-Chairman" shall be substituted ;

(b) in sub-section (3), for the words "Chairman", the words and signs "Chairman, Senior Vice Chairman and Vice Chairman" shall be substituted ; and

(c) for sub-section (4), the following sub-section shall be substituted, namely :—

“(4) The Secretary to Government of Punjab, Department of Local Government, shall be the *ex officio* Vice-Chairman. Whenever the Chairman is absent or on leave or otherwise there is a vacancy in his office, the Government may authorize the Senior Vice-Chairman or one of the Vice-Chairman to exercise the powers of the Chairman.”.

Amendment in  
section 5 of  
Punjab Act 28  
of 1976.

4. In the principal Act, in section 5, in sub-section (1) and in the margin, for the words “Chairman”, the words and signs “Chairman, Senior Vice-Chairman, Vice-Chairman,” shall be substituted.

CHANDIGARH :  
The 10th January, 2017

SHASHI LAKHANPAL MISHRA,  
Secretary.